

COST AND WORKS ACCOUNTANTS (ELECTION TO THE COUNCIL) RULES, 2006

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COST AND WORKS ACCOUNTANTS (ELECTION TO THE COUNCIL) RULES, 2006

In exercise of the powers conferred by clause (a) of Sub-Section (2) of Section 38A read with clause (a) of sub-section (2) of section 9 of the Cost and Works Accountants Act, 1959 the Central Government hereby makes the following rules, namely:-

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Information to be included in the Statement accompanying the Nomination

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SCHEDULE 6

Procedure for polling at the polling booth

SCHEDULE 7

Procedure for polling by post